

IN THE HIGH COURT OF JHARKHAND AT RANCHI

B. A. No. 3356 of 2020

Abu Bakar Sidique @ Abubker Siddik Petitioner

Versus

The State of Jharkhand Opp. Party

CORAM : HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY

For the Petitioner : Mr. Anil Kumar Singh, Advocate

For the Opp. Party : Ms. Vandana Bharti, A.P.P.

02/29.06.2020 Defects as pointed out by the office are ignored.

Heard Mr. Anil Kumar Singh, learned counsel for the petitioner and Ms. Vandana Bharti, learned A.P.P. for the State.

Petitioner has been made accused in connection with Sahibganj (M) P.S. Case No. 281 of 2019 corresponding to G. R. No. 79 of 2020, POCSO Case No. 11 of 2020.

The petitioner is alleged to have enticed away the sister of the informant and had kept her at Sahibganj on the assurance of marriage for seven months. When she returned she disclosed about the commission of rape and had also stated about the petitioner taking Rs. 50,000/- from the victim.

In the 164 CrPC statement of the victim she has stated about her enticement by the petitioner and the fact that he had established physical relationship with her.

Although learned counsel for the petitioner has stated that there was a delay of seven months in institution of the First Information Report but such delay is understandable and only after the informant had returned the First Information Report was instituted which has revealed that the petitioner had established physical relationship with a minor girl repeatedly on the assurance of marriage.

Regard being had to the nature of allegation levelled against the petitioner, I am not inclined to grant bail to the petitioner. The prayer for bail of the petitioner is rejected.

(Rongon Mukhopadhyay, J.)